



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

गुरुवार, सप्टेंबर १४, २००६/ भाद्र २३, शके १९२८

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Bombay Motor Vehicles Tax (Amendment) Ordinance, 2006 (Mah. Ord. IX of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

[Translation in English of the Bombay Motor Vehicles Tax (Amendment) Ordinance, 2006 (Mah. Ord. IX of 2006), published under the authority of the Governor.].

HOME DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 14th September 2006.

MAHARASHTRA ORDINANCE No. IX OF 2006.

AN ORDINANCE

further to amend the Bombay Motor Vehicles Tax Act, 1958.

WHEREAS both Houses of the State Legislature are not in session ;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Bombay Motor Vehicles Tax Act, 1958, for the purposes hereinafter appearing ;

Bom.
LXV
of
1958.

(६५६)

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

- Short title and commencement. 1. (1) This Ordinance may be called the Bombay Motor Vehicles Tax (Amendment) Ordinance, 2006.
- (2) It shall come into force at once.
- Amendment of section 3 of Bom. LXV of 1958. 2. In section 3 of the Bombay Motor Vehicles Tax Act, 1958, in sub-section (1D), in clause (c), in sub-clause (i), for the words "at thrice the rate" the words "at twice the rate" shall be substituted. Bom. LXV of 1958.

STATEMENT

Section 3 of the Bombay Motor Vehicles Tax Act, 1958 (Bom. LXV of 1958), provides for the levy and collection of tax, on all the motor vehicles used or kept for use in the State.

As per the provisions of sub-clause (i) of clause (c) of sub-section (1D) of section 3 of the said Act, one time tax specified in Part I or Part II of the THIRD SCHEDULE to the said Act is to be levied and collected on the motor cars and omni buses which are manufactured in India or imported into India and used or kept for use in the State by person, not being an individual, a local authority, a public trust or a university or an educational institution, at thrice the rate that are applicable to the motor vehicles specified in Part I or Part II of the said Schedule. The said rate of one time tax on such motor cars and omni buses specified in Part I of the said Schedule was 4 per cent. of the cost of the motor vehicle, and that has been enhanced, with effect from the 8th May 2006, from 4 per cent. to 7 per cent. of the cost of vehicle. This has resulted in increase of rate of tax from 12 per cent. to 21 per cent. in case of the motor vehicles of the corporate sector or persons other than individuals. This rate of one time tax is too high as compared to the tax levied in other States. Due to this, the corporate sector is inclined to register its vehicles on the address of its office located outside the State of Maharashtra, thereby causing loss of revenue to the State. In order to bring the parity in taxes with other States and to be more practical in levying the one time tax, it is considered expedient to reduce the rate of one time tax from thrice the rate to twice the rate in respect of motor cars and omni buses of the corporate sector covered under section 3 (1D) (c) (i) by amending section 3 of the said Act, suitably.

2. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Bombay Motor Vehicles Tax Act, 1958 (Bom. LXV of 1958), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

Dated the 13th September 2006.

S. M. KRISHNA,

Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

CHANDRA IYENGAR,

Principal Secretary to Government.